

ITEM NO.12

COURT NO.6

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 2168/2026

[Arising out of impugned final judgment and order dated 06-06-2025 in CUSA No. 53959/2023 06-06-2025 in CUSA No. 53969/2023 passed by the Custom Excise Service Tax Appellate Tribunal]

COMMISSIONER OF CUSTOMS (APPEALS)

Petitioner(s)

VERSUS

M/S JAYANTAH TRADING COMPANY

Respondent(s)

IA No. 36873/2026 - CONDONATION OF DELAY IN FILING

IA No. 36878/2026 - STAY APPLICATION

Date : 16-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. N.venkataraman, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Aditya Sharma, Adv.  
Mr. V.c. Bharathi, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Ms. Disha Thakkar, Adv.  
Mr. Ishaan Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Civil Appeal(s).
2. List along with Civil Appeal No. 12696 of 2025.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
ASSISTANT REGISTRAR

